

BHARDWAJ: (a) to (e) : The Government have accepted as a policy recommendations of the Law Commission in its 80th Report that there should be a convention according to which 1/3rd of Judges in each High Court should be from any other State. The Government have decided that this may be implemented either by making initial appointments from outside or by effecting transfers. Pursuant to this policy, transfer/appointment of Judges and Chief Justices of the High Courts are being made in consultation with the Chief Justice of India.

One Advocate who had practised in Sikkim High Court was appointed as a Judge of the Sikkim High Court in June, 1976 and was functioning as Chief Justice of an outside High Court till 1.4.95 when he resigned. Another practising advocate was appointed Judge of the Sikkim High Court on 16.12.94 and is at present functioning as a Judge of an outside High Court. At present, both the Chief Justice and the puisne Judge in the Sikkim High Court are from outside the State. It is for the Chief Justice of the High Court to assess the suitability of the members of the Bar and those of Judicial Service of the State and to recommend them in terms of Article 217 (1) of the Constitution for appointment as High Court Judges. As and when, such persons are recommended by the State Constitutional authorities, they are considered in consultation with the Chief Justice of India for appointment as High Court Judges.

Atomic Energy Production

8047. **SHRI S. M. LALJAN BASHA :** Will the PRIME MINISTER be pleased to state :

(a) whether there has been less emphasis on use of atomic energy for peaceful purposes during the last three years ;

(b) if so, the reasons for de-emphasising atomic energy production; and

(c) whether the economies of power generation through Atomic Power Plants are not favourable presently ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) No, Sir.

(b) Does not arise.

(c) Tariff for generation from nuclear power stations presently in operation is generally competitive vis-a-vis contemporary coal thermal power stations located in the same regions. The lifetime costs of nuclear power plants are comparable to those of coal thermal plants located 1000 km. from coal pit heads.

[Translation]

Hide out of Militants in Kashmir

8048. **SHRI PANKAJ CHOWDHARY :**

SHRIMATI BHAVNA CHIKHALIA :

SHRI BRIJ BHUSHAN SHARAN SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the "Dainik Jagran" dated May 1, 1995 captioned "Kashmir Ghati ke aspatal Pakistani aatankwadiyon ke chhipne ke adde bante ja rahe hain" ;

(b) if so, the number of terrorists arrested who had been undergoing treatment in these hospitals ; and

(c) the remedial action the Government propose to take to check recurrence of such incidents ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c) Government are aware that Militants have, from time to time, tried to use hospitals as hideouts and sanctuaries. The concerned authorities are continuously keeping a close watch and when specific information is received, searches are undertaken to apprehend such elements. The security arrangements around the hospitals have also been tightened and are being continuously reviewed. According to information made available by the State Government, 47 militants were arrested from hospitals till 15.5.1995.

[English]

Age for Civil Services Examination

8049. **SHRI JAGAT VEER SINGH DRONA :** Will the PRIME MINISTER be pleased to state :

(a) whether any steps are being taken by the Union Government to grant relaxation of age for civil services examination to the economically backward students of other communities other than SC, ST and OBSs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c) The upper age limit in respect of candidates belonging to Scheduled Castes/Scheduled Tribes for appearing of the Civil Services Examination is 33 years. The upper age limit for other Backward Class candidates has been increased from 28 to 31 years with effect from Civil Services Examination, 1995. The upper age limit for General Category candidates for Civil Services Examination has been fixed at 28 years. It is considered not desirable to relax these age limits.

CAPART

8050. **SHRI HARIN PATHAK :**

SHRI DHARMANNA MONDAYYA SADUL :

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 1494 dated the August 3, 1994 and to state :